1	2	3
11.	Kerala	813.12
12.	Madhya Pradesh	4806.42
13.	Maharashtra	4222.80
14.	Orissa	2832.14
15.	Punjab	1004.07
16.	Rajasthan	3331.86
17.	Sikkim	40.06
18.	Tamil Nadu	6002.81
19.	Tripura	311.42
20.	Uttar Pradesh	14351.57
21.	West Bengal	4503.80
22.	Chandigarh	25.00
	TOTAL	60159.12

As per the Fiscal Responsibility Budget Management (FRBM) Act, the States/UTs should provide Utilization Certificates within 12 months. It is ensured that funds are released after receiving the Utilization Certificates from State Governments for the financial year for which they are due.

National Commission for Safai Karamcharis

†2207. SHRI KRISHAN LAL BALMIKI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether National Commission for Safai Karamcharis is working on basic requirements of all Safai Karamcharis;
- (b) the time by which the report submitted by National Commission for Safai Karamcharis would be put on the table of Parliament; and
 - (c) the reasons for delay therein so far?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) Yes Sir.

(b) and (c) The National Commission for Safai Karamcharis (NCSK) has so far submitted seven annual reports, out of which four reports pertaining to the years 1994-95, 1995-96, 1996-97 and 1997-98 (combined) and 1998-99 and 1999-2000 (combined), alongwith Action Taken Memorandum (ATM), have been laid on the Table of the House. Necessary action is

 $[\]dagger\textsc{Original}$ notice of the question was received in Hindi.

being taken to lay other Reports, alongwith the ATM, on the Table of the House, in accordance with the National Commission for Safai Karamcharis Act, 1993.

Assistance to Disabled Persons

2208. SHRI S. ANBALAGAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of disabled persons provided assistive devices in the State of Tamil Nadu under Assistance to Disabled Persons (ADP) during each of the last three years;
- (b) whether any target has been fixed for providing assistive devices to the differently abled persons in the State;
 - (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether any monitoring is being done by the Union Government to ensure that the targeted persons actually benefit under the scheme; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) Under the Scheme of Assistance to Disabled Persons for purchase/fitting of Aids/Appliances (ADIP Scheme), the total number of disabled persons provided assistive devices in the State of Tamil Nadu during 2006-07, 2007-08 and 2008-09 are 3762, 45643 and 9500 (estimated) respectively. The State Government of Tamil Nadu also provided Aids and Appliances for 7397, 17942 and 7861 beneficiaries respectively, in the year 2006-07, 2007-08 and 2008-09.

(b) and (c) No State-wise target is fixed under the Scheme of Assistance to Disabled Persons for purchase/fitting of Aids/Appliances (ADIP Scheme). However, efforts are made to cover as many beneficiaries as possible within the budget allocated. The Government of Tamil Nadu fixed targets for the year 2006-07, 2007-08 and 2008-09 to the extent of 7105, 18514 and 8358 beneficiaries respectively.

(d) and (e):

- (i) 5-10% of beneficiaries are test checked by the recommending agencies *i.e.* State Governments/National Institutes under the Ministry.
- (ii) Grants are released only after Utilization Certificates of previous grants are obtained, so as to ensure that the amount was utilized for the purpose for which it was sanctioned.

Discrimination against Dalit students

2209. DR. GYAN PRAKASH PILANIA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether a survey by NGO Jansahas and UNICEF in 24 villages of four districts of Madhya Pradesh as published in the media has revealed that more than 63 per cent Dalit children were discriminated against at schools and in anganwadi centres;